

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2227
ANSWERED ON:07.12.2005
RECOVERY OF OUTSTANDING AMOUNT
Pathak Shri Brajesh

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether recovery of Rs. 700 crore of the Mahanagar Telephone Nigam Limited (MTNL) is outstanding against consumers as reported in the `Nav Bharat Times` dated September 22, 2005;
- (b) if so, the details thereof;
- (c) whether the MTNL has taken any steps to recover the said due amount; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) Yes, Sir. Rs.706.78 crore is outstanding against the consumers as on 31.10.2005 in Mahanagar Telephone Nigam Limited (MTNL), Delhi in respect of landline & WLL (fixed).

(b) Detail is as under:

(Rs. in Crore)

State	Central	Defence	Private	MPs
Government	Government.			
0.87	10.30	3.17	683.35	9.09

(c) & (d) Yes, Sir. The following measures are taken to recover the outstanding dues by MTNL.

1. Defaulting subscribers are reminded over telephone to pay the dues.
2. Outstanding Pursuit Module is also functional whereby the system generated notices are sent to the customers.
3. Staff is deputed to contact the defaulters to clear their dues.
4. Action to disconnect if any other telephone is working for the defaulter is also taken to press for the recovery of the dues.
5. Notices are being issued to the subscribers where the outstanding dues are more than three months old and less than six months.
6. In case above efforts fail to yield any fruitful results, recovery suits are filed in the court of law wherever possible.
7. Private Recovery Agencies have also been engaged for recovery of dues.